

Shri Morarji Desai: I never said that.

Shri Nath Pai: By the end of the year, he said.

Shri Morarji Desai: That was what I was asked.

Mr. Speaker: The question was whether at least before the end of this year the Government will come to a decision and he said, 'Yes, very possibly before the end of this year'

Shri Palaniyandy: Recently a Railway Board Member was included in the Commission. What was the reason for it?

Shri Morarji Desai: I have no idea about it.

Shri Narayanankutty Menon: The hon. Minister said that the reasons have been given and that he was satisfied with the reasons. What were the reasons given? He did not disclose them.

Mr. Speaker: That is for him and the Commission to know

Shri Morarji Desai: That is not necessary.

India Office Library

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*242. { **Shri Ram Krishan Gupta:**
Shri D C Sharma:
Shri Vidya Charan Shukla:
Shri Sarju Pandey:
Shri Damani:
Shri Vajpayee:
Shrimati Ila Palchondhari:
Shri Sadhan Gupta:
Shri Pahadia:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 316 on the 17th February, 1959 and state:

(a) whether Government have since received a reply from the Government of United Kingdom to its note on the India Office Library which was sent in 1956;

(b) if so, the nature of the reply received, and

(c) if no reply has been received what other steps Government propose to take in the matter?

The Minister of Scientific Research and Cultural Affairs (**Shri Humayun Kabir**): (a) to (c) No, Sir, but the matter is being pursued; and it is our intention to continue to press our claims till our just and legitimate demand has been met

Shri Ram Krishan Gupta: In view of the fact that many reminders have been sent to the United Kingdom and no reply has been received so far, what other method do Government want to adopt in this matter?

Shri Humayun Kabir: There is no other method. More reminders will be sent, and there will also be consultations at various levels

श्रेष्ठ गोजिन्द हास : यमी माननीय मन्त्री जी ने कहा कि इस सम्बन्ध में धागे भी लिखा पढ़ी की जायेगी । मैं जानना चाहता हूँ कि जब सन् १९५६ से अब तक इस लिखा पढ़ी का कोई नतीजा नहीं निकला तब क्या धागे उन को धाशा हो सकती है कि कोई नतीजा निकलेगा ? और अगर कोई नतीजा निकलने वाला नहीं है तो फिर धागे इस सम्बन्ध में क्या किया जाने वाला है ?

श्री हुमायून् कबिर : नतीजा निकलने की धाशा तो जरूर है, इसलिये जो सवाल का दूसरा हिस्सा है उस के जबाब की कोई दरकार नहीं है ।

Shri Damani: May I know who is pursuing this matter on our behalf at London and what are the main difficulties in coming to a settlement for such a long time?

Shri Humayun Kabir: The High Commission. Regarding difficulties, that question can best be answered by the Government of the United Kingdom.

Shri Vajpayee: May I know the number of reminders that have been sent so far?

Shri Humayun Kabir: Reminders have been sent from time to time. I do not carry the number in my head at the moment.

Mr. Speaker: I am afraid any question which requires more than 3 supplementary questions is not a question to be pursued in this House

Shri Tangamani: Already 3½ years have passed since the first letter was written. Does the Government have any other source to find out the reason for their refusal to give a reply?

Shri Humayun Kabir: That has been indicated. As I stated, this is a matter which will require fairly long-time negotiations and we shall continue to press our claims. And, it is my belief that we may be able to get it back

Shri Punnoose: May I know whether it is the view of Government that it is time to lodge a very strong protest at the attitude of the Government of the United Kingdom?

Shri Humayun Kabir: That is not the Government's view.

Shri Nagi Reddy: In view of the fact that we have not been receiving any replies from the Government of the United Kingdom, may I know whether we have tried to contact them personally, and, if so, what has been the result?

Shri Humayun Kabir: I have said in this House before that personal contacts have also been made and the matter is being pursued and will continue to be pursued.

Replacement of Dakotas

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*244. { **Shri Osman Ali Khan:**
Shri Radha Raman:
Shri Shivananjappa:
Dr. Ram Subbag Singh:
Shri Bibhuti Mishra:
Shri S. M. Banerjee:
Shri Sadhan Gupta:
Shrimati Ila Palchoudhuri:
Shri Dimesh Singh:
Shri Subbiah Ambalam:
Shri Aurobindo Ghosal:

Shri Prakash Vir Shastri:
Shrimati Madha Ahmed:
Shri F. C. Boreeah:
Shri F. G. Deb:
Shri Awar:
Shri S. A. Mehdi:
Shri U. C. Patnaik:

Will the Minister of Defence be pleased to state:

(a) whether an agreement has been signed with M/s Hawker Siddley Group of United Kingdom for the manufacture of 'Avro 748' in India to replace the Dakotas in the Indian Air Force.

(b) if so, the principal terms of the agreement;

(c) the capacity of the aircraft;

(d) whether it is a fact that Lockheed Company of the United States had also offered to manufacture aircrafts in India;

(e) if so the terms of the offer, and

(f) whether the offer has been accepted?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir

(b) It is not in the public interest to disclose details of the agreement, but the terms are the most favourable which we could get from any aircraft manufacturer. The broad terms of the agreement, however, are that we pay a licence fee spread over eight annual instalments. The first instalment is payable only after the aircraft is certified and we are satisfied that it meets the I.A.F.'s requirements. No royalty is payable on the first 100 aircraft manufactured. The Government of India will also have the right to sell this aircraft to other countries subject to agreed conditions.

(c) The maximum all-up weight of the aircraft will be 33,000 lbs.; the weight of the aircraft and fittings is 19,360 lbs.; its payload is 9,750 lbs.; and its maximum fuel capacity is 3,890 lbs. It can carry 36 passengers. It will be powered by two Rolls Royce Dart Rda 6 engines.

(d) to (f). The Lockheed Aircraft Company have not made any specific